

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1273/(MAH)/2017  
M.A. No. 559/2017

CORAM:

Present:



SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017

NAME OF THE PARTIES: Punjab National Bank  
V/s.  
Linkson Ispat & Energies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
01	CS Manish Baldawa	R. P.	
2	Athul Laji i/b Integral Legal	Adv. for Resolution Professional	

**ORDER**  
MA 559/2017 in CP No. 1273/I&BP/NCLT/MB/MAH/2017

The Counsel for the Applicant/Resolution Professional is present.

On the application moved by the Insolvency Resolution Professional (IRP) stating that Directors of the Corporate Debtor company i.e. R2 and R3 are not cooperating in providing books of accounts of the company and other details in respect to the company, R2 and R3 are hereby directed to cooperate with the IRP in providing books of accounts of the company as well as other documents for letting the IRP to proceed further to prepare information of memorandum so as to place it before the Committee of Creditors within 7 days hereof.

List this application on 12.12.2017.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)